GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA UNSTARRED QUESTION NO. 1577 TO BE ANSWERED ON 01/08/2025

DELAY IN MGNREGA WAGE PAYMENTS

1577 Shri Prakash Chik Baraik:

Will the Minister of Rural Development be pleased to state:

- (a) the number of pending wage payments under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) across different States as of June 2025;
- (b) the total unpaid dues for West Bengal; and
- (c) the reasons for delay in fund release despite completed work entries on MIS?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a)& (b): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand-driven wage employment scheme and fund release is a continuous process. Under the Scheme, the wage payments are directly credited by the Central Government to the account of beneficiaries through Direct Benefit Transfer protocol. Sanctions for wage payments are issued daily by the Ministry through the Public Finance Management System (PFMS) based on fund transfer orders received from the States following due procedures. State/Union Territory (UT)-wise details of pending liabilities for wage component under Scheme as on 28.07.2025 (including West Bengal) are given at Annexure.

Under Mahatma Gandhi NREGS, in the current financial year 2025-26 (as on 28.07.2025) an amount of Rs. 47,567 crore has been released to the States/Union Territories, which includes Rs.39,595 crore for wage component. As sanction for payment of wages are issued by Ministry on a daily basis through PFMS (Public Finance Management System), after receipt of funds transfer orders from States/UTs after following the due procedures, the fund release status keeps updating on a daily basis.

(c): With regard to Material and Admin components, States/UTs are required to furnish fund release proposals to the Government of India. The Central Government releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the "agreed to" Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs. The Government of India is committed to make adequate fund available to the States/UTs as per demand for employment on the ground.

Annexure referred to in reply to parts (a)&(b) of Rajya Sabha Unstarred Question No. 1577 dated 01.08.2025.

| State/Union Territory (UT)-wise details of pending liabilities for wage component under Scheme as on 28.07.2025 (Rs. in crore) | | |
|--|------------------------------------|------------------------------|
| Cl. No. | Ctatae/LITe | Pending liabilities for wage |
| Sl. No. | States/UTs | component |
| 1 | Andhra Pradesh | 1684.39 |
| 2 | Arunachal Pradesh | 1.90 |
| 3 | Assam | 132.46 |
| 4 | Bihar | 893.57 |
| 5 | Chhattisgarh | 12.92 |
| 6 | Goa | 0.36 |
| 7 | Gujarat | 4.37 |
| 8 | Haryana | 11.43 |
| 9 | Himachal Pradesh | 4.93 |
| 10 | Jharkhand | 57.76 |
| 11 | Karnataka | 86.89 |
| 12 | Kerala | 280.85 |
| 13 | Madhya Pradesh | 180.70 |
| 14 | Maharashtra | 206.06 |
| 15 | Manipur | 2.43 |
| 16 | Meghalaya | 6.41 |
| 17 | Mizoram | 0.85 |
| 18 | Nagaland | 0.18 |
| 19 | Odisha | 15.23 |
| 20 | Punjab | 103.08 |
| 21 | Rajasthan | 302.06 |
| 22 | Sikkim | 0.02 |
| 23 | Tamil Nadu | 297.24 |
| 24 | Telangana | 456.31 |
| 25 | Tripura | 4.49 |
| 26 | Uttar Pradesh | 694.76 |
| 27 | Uttarakhand | 3.53 |
| 28 | West Bengal | 3,038* |
| 29 | Andaman & Nicobar | 0.00 |
| 30 | Dadra & Nagar Haveli & Daman & Diu | 0.00 |
| 31 | Jammu & Kashmir | 12.69 |
| 32 | Ladakh | 0.45 |
| 33 | Lakshadweep | 0.00 |
| 34 | Puducherry | 11.90 |

Note: There is no pending liability for previous years for wage component in case of any States/UTs, except in case of State of West Bengal.

^{*} Pending liability in case of State of West Bengal includes wage, material and admin component. Release of fund to the State of West Bengal has been stopped since 9th March, 2022 as perprovision of section 27 of Mahatma Gandhi National Rural Employment Guarantee Act, 2005 due to non compliance with directives of Central Government.